GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA UNSTARRED QUESTION NO. 1783 ANSWERED ON- 07/08/2024

Panel of examiners for Ph.D courses

1783 Ms. Dola Sen:

Will the Minister of *Education* be pleased to state:

- (a) whether Government has considered the constitutional implications of IIT Kharagpur's requirement for a panel of Foreign Examiners for PhD thesis evaluations to include at least three examiners of 'Non-Indian' origin based on nationality or ethnic origin;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether any policy/guidelines exist to regulate such practices;
- (d) if so, the details thereof, and if not, the reasons therefor;
- (e) whether Government has established oversight mechanisms to prevent similar discriminatory directives in academic institutions; and
- (f) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUKANTA MAJUMDAR)

(a) to (f): Indian Institutes of Technology Kharagpur is an autonomous Institution governed by Institute of Technology Act, 1961 and the statutes framed thereunder. The Senate of the Institute, which is primarily concerned with the academic affairs, have the control & general regulation and is responsible for the maintenance of standards of instruction, education and examination in the Institute and exercises powers and perform duties as per the provisions of the Statutes. The Senate, which is headed by Director, as Chairman in ex-officio capacity, also has the power to make arrangements for the conduct of examinations, appoint examiners, moderators, tabulators etc. and also to declare the results of the examinations or to appoint committees or officers to do so and to make recommendations to the Board of Governors regarding conferment or grant of degrees, diplomas and other academic distinctions.
